

who are in collusion with China, have made a deep dent into Naga affairs, because he was killed in the heart of Kohima. So, (a) may I know what firm steps government are going to take to crush the recalcitrant elements among the Naga hostiles? (b) Is it not a fact that some members of the United Naga Party under Mr. Kevichusa are propagating in justification of the Naga hostiles' collusion with China? (c) Is it not a fact that the arrest of General Zheto by General Kaito was a sufficient warning that General Kaito's life was not safe and, if it was not safe, what steps the government took, whether the State Government or the Central Government, to give security to the life of this martyr?

SHRI SURENDRA PAL SINGH : Taking the last question first, I do not really know how the State Government, or any other government, could take any action to protect him when they were not informed that such a danger did exist. Then, what is the other question?

MR. SPEAKER : Are the Government taking strong action against pro-Chinese elements who are doing this?

SHRI SURENDRA PAL SINGH : I do not really understand what the hon. Member means by saying that the underground Nagas have made a dent into Nagaland affairs. As far as we are concerned, our security forces and the Nagaland government are taking suitable steps to curb the activities of the underground Nagas and, as has been stated before, we have succeeded to a very great extent in curbing those activities. It is not correct to say that they have got an upper hand and that they have made a dent and so on. Their activities are known to the Government of India and the Nagaland Government and suitable steps and actions are being taken by them to curb these activities and we are succeeding.

SHRI HEM BARUA : Sir, he has replied to parts (a) and (c) of my question. What about part (b)? I said that it is a new development that some members of the United Naga Party under Mr. Kevichusa are justifying Naga hostile collusion with China and they are going about propagating this theory. What steps have the Government taken against them?

SHRI SURENDRA PAL SINGH : There are a number of people in Nagaland who are sympathising with these people who are going to take Chinese help. It is quite possible that they may be carrying on propaganda of this nature... (Interruption).

MR. SPEAKER : What steps is the Government taking?

SHRI SURENDRA PAL SINGH : We have condemned this move on their part. Not only the Government of India but also the local Naga leaders and even the Church leaders have taken a very active part in that. They are calling this conference for this very purpose... (Interruption).

SHRI HEM BARUA : My point is not this. Mere condemnation will not do. My point is whether this Government has done any counter-propaganda.

12.36 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

SHRI KHADILKAR (Khed) : Sir I beg to present the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

REPORT OF JOINT COMMITTEE ON SALARY, ALLOWANCES AND OTHER AMENITIES TO MEMBERS OF PARLIAMENT

श्री विष्णुति मिश्र (मोतीहारी) : अध्यक्ष महोदय, मैं संसद सदस्यों के वेतन, भत्तों तथा अन्य सुविधाओं सम्बन्धी संयुक्त समिति का प्रतिवेदन पेश करता हूँ।

SHRI S. M. BANERJEE (Kanpur) : Sir, I have to say something on this.

MR. SPEAKER : Why say something? He is only submitting a report; he is not increasing the salaries now.

SHRI S. M. BANERJEE : Kindly bear me.

SHRI INDRAJIT GUPTA (Alipore) : Allow a discussion.

MR. SPEAKER : He has put in one word what you want to say, that is, allow a discussion.

SHRI S. M. BANERJEE : That we have already initiated; we have sent notice of a motion to you. That is a different matter. What I want to say is that a representative of our group has appended a note of dissent to the report.

MR. SPEAKER : That is there.

SHRI S. M. BANERJEE : Let the impression not be created in the country that all of us want Rs. 10,000 more.

MR. SPEAKER : Everybody who has put in a note of dissent need not speak now... (Interruption).

COMMITTEE ON GOVERNMENT ASSURANCES

(i) THIRD REPORT

श्री अटल बिहारी बाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं सरकारी आश्वासनों सम्बन्धी समिति का तीसरा प्रतिवेदन पेश करता हूँ ।

(ii) EVIDENCE

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, मैं सरकारी आश्वासनों सम्बन्धी समिति के समक्ष दिये गये साक्ष्य की एक प्रति मभा पटल पर रखता हूँ ।

construction of the Cochin Shipyard. Their proposals in this regard were considered by the Government and, as desired by M/s. Mitsubishi Heavy Industries, a technical team, followed by a Negotiating Team, was deputed to Tokyo in June-July, 1968, for discussions with them.

I am glad to report that as a result of the discussions held by the Negotiating Team at Tokyo between 17th to 24th July, 1968, two documents were signed and exchanged between the two sides. The first is the formal Contract covering the revision of the Project Report and Preliminary Designs and the second, a Memorandum on Heads of Agreement relating to technical collaboration, consultancy and assistance to be rendered by M/s. Mitsubishi Heavy Industries in the design and construction of the Shipyard, subject to the approval of Government of India on the one hand and the Board of Directors of M/s. Mitsubishi Heavy Industries Ltd. and the Government of Japan on the other.

I may add that on their part, the Government of India have already approved the Memorandum on the Heads of Agreement, and my Ministry has been authorised to conclude a final contract at the appropriate time concerning M.H.I.'s technical collaboration in Shipyard construction in consultation with the Ministry of Finance.

According to the contract for revision of the Project Report, the work of the revision is expected to be completed within a period of six months from the effective date of contract. After the revised Project Report is approved, it is proposed to conclude an official contract with M/s. Mitsubishi Heavy Industries for technical collaboration in Shipyard construction based on the Memorandum on the Heads of Agreement covering two categories of assistance, namely, preparation of designs, drawings and specifications as necessary for the shipyard and consultancy during the construction of the shipyard. On this basis it is expected that the designs and drawings for the construction of building dock and one quay will be received and tender formalities completed so that the work could start within one year of the conclusion of this contract.

In the meantime it is proposed to complete action in regard to soil surveys, land

12.38 Hrs.

STATEMENT *Re*. COCHIN SHIPYARD

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : In the statement I made in the Rajya Sabha on 18th August, 1967, I had informed that House that the Government of India had finally approved the Cochin Shipyard Project with a building dock for ships of 66,000 DWT and a repair dock for ships upto 85,000 DWT at an estimated outlay of Rs. 36 crores with a foreign exchange component of Rs. 5 crores. I had indicated that it was proposed to invite M/s. Mitsubishi Heavy Industries Ltd., Japan, to enter into technical collaboration in setting up the Shipyard and to negotiate the terms of such collaboration.

M/s. Mitsubishi Heavy Industries submitted their final proposals in May, 1968, for their technical collaboration in the